

National Company Law Tribunal

Allahabad Bench

CP NO. 100/ND/2013

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2017

NAME OF THE COMPANY: Prowiew Rishabh Infria Pvt Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 397/398 of the Companies Act of 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	MR. ARUN SAXENA	ADV	} Rec. 1 to 3	Nalini
2.	MS. NALINI	ADV		
3.	Siddharth Singh	Advocate	petitioner	S. Singh

C.P. No. 100/ND/2013

Parties are represented by their respective counsels.

Today, the case is fixed for argument. Learned counsel for respondent reports such that settlement talks are going on.

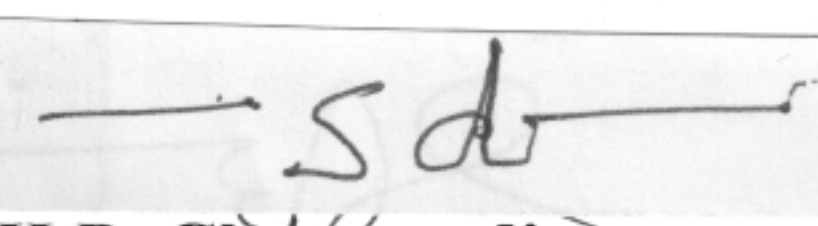
While, petitioner counsel insisted for the argument, irrespective of such settlement talks. Hence, one more opportunity is granted either report for settlement or to proceed with hearing of the case on its merits.

The case is fixed for hearing.

The matter be listed on 22<sup>nd</sup> January, 2018.

Date: 14/12/2017

Typed by  
Jyoti  
(Stenographer)

  
H.P. Chaturvedi,  
Member(Judicial)